

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2298  
ANSWERED ON:11.03.2010  
SEPARATE KEROSENE QUOTA FOR FISHERMEN  
Kodikunnil Shri Suresh

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether there is no separate kerosene quota for fishermen in the country;
- (b) if so, the reasons therefore;
- (c) whether the State Governments especially Kerala Government have requested for allocation of separate kerosene quota for fishermen; and
- (d) if so, the reaction of the Union Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (d): Yes, Madam. Allocation of kerosene distributed under Public Distribution System (PDS) is made by the Government of India to different States/Union Territories (UTs) on a quarterly basis for cooking and illumination only. Further distribution within the States/UTs through their PDS network is the responsibility of the concerned States/UTs. However, as per clause 3(1) of PDS SKO Control Order, 1993 the State Governments may by specific order permit any person to use kerosene other than cooking and illumination including fishing purposes.